

NATIONAL COMPANY LAW TRIBUNAL,
MUMBAI BENCH
COURT- V

34) C.P.(IB)/451(MB)2021

CORAM:

SMT. ANURADHA SANJAY BHATIA
Member (Technical)

SHRI H. V. SUBBA RAO
Member (Judicial)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **26.07.2022**

NAME OF THE PARTIES: D THAKKAR CONSTRUCTION PVT. LTD. -
THROUGH RAM RATAN KANOONGO
RESOLUTION PROFESSIONAL OF D THAKKAR
CONSTRUCTION PVT LTD
V/S
GENESIS REALTECH PVT.LTD.

UNDER SECTION 9 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

Mr. Ayush Rajani, PCA appeared for the Petitioner and submitted that they have filed a Memorandum of Withdrawal dated 05.01.2022 praying to withdraw this matter.

Professional appearing for the Petitioner mentioned that the matter has been settled between the parties and the Petitioner has received the settlement amount of Rs. 16,00,000/- vide Cheque No. 000980. Hence, he sought oral permission to withdraw the above company petition. Permission is granted and CP 451 of 2021 is **disposed of** as withdrawn.

SD/-

ANURADHA SANJAY BHATIA
Member (Technical)

SD/-

H. V. SUBBA RAO
Member (Judicial)

/n/